

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI**

C.P No. 67/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.06.2017

NAME OF THE PARTIES: Reliance Commercial Finance Ltd.
V/s
Gupta Corporation Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ASHISH PYASIT a/w Pragya Khaitan	Advocate Advocate i/b Third One Associate Adv. for Corporate Debtor	

ORDER

CP 67/I & BP/NCLT/MB/MAH/2017

On the Miscellaneous Application filed by the Financial Creditor, the Corporate Debtor is directed to file reply, if any, within 10 days hereof and the rejoinder, if any, within one week thereof.

List this matter for hearing on 18.7.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)